

ITEM NO.18 Court 6 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15810/2021

(Arising out of impugned final judgment and order dated 22-07-2021 in CMRAD No. 72/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BECHAI (DEAD) THROUGH LRS Petitioner(s)

VERSUS

JAG RAM & ORS. Respondent(s)
(FOR ADMISSION and I.R. and IA No.127899/2021-EXEMPTION FROM FILING O.T.)

Date : 08-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Sanjay R. Hegde, Sr. Adv.
Mr. Gaurav Varma, AOR
Mr. K.K. Sharma, Adv.
Mr. Amit Pal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Special Leave Petition against the substantive order being SLP [C] No.15698/2020 was dismissed on 18.12.2020. The petitioners thereafter filed a review application which has been dismissed by the impugned order. No specific liberty was granted to file a review application by this Court.

Be that as it may, now it is not possible for the petitioner to assail only the review order and a Special Leave Petition against only a review order would not be maintainable in view of the judgment of this Court in *Municipal Corporation*

of Delhi Vs. Yashwant Singh Negi - (2020) 9 SCC 815 and the fact remains that the petitioner cannot challenge the substantive order as the Special Leave Petition against the same was even earlier dismissed.

The Special Leave Petition is accordingly, dismissed.

Pending application stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)